GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.661 TO BE ANSWERED ON 26TH FEBRUARY, 2016

INSPECTION OF MEDICAL COLLEGES

661. SHRI KANWAR SINGH TANWAR: SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the details of the existing norms for inspection of medical colleges by Government/Medical Council of India (MCI);

(b) whether the Delhi High Court has directed the MCI to submit its inspection report of medical colleges in the prescribed form, if not, the details thereof;

(c) whether the Court, while examining the deficiencies in medical colleges, also directed that both the MCI and Union Government should be clear in mind that the refusal of permission, *inter-alia*, ought not to be for insignificant or technical violations;

(d) if so, the details thereof; and

(e) the steps taken/being taken by the Government for removal of the said deficiency in medical colleges?

ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a): The Medical Council of India (MCI) with the previous sanction of the Central Government made Regulations prescribing Minimum requirements in terms of infrastructure, faculty and clinical material for establishment of medical colleges. The requirements are indicated phase-wise and have to be met by the Medical Colleges for getting approval. The MCI adheres to these regulations for causing inspection of Medical Colleges.

(b) to (d): The Delhi High Court vide its order dated 29.12.2015 in WP (C) No.9663/2015 (RKDF Medical College Hospital And Research Centre & Anr. Versus Union of India & Ors.) held that MCI should submit inspection reports in all cases in the prescribed form. The Court further directed that in examining the deficiencies, both the MCI and the Central Government should bear in mind the observations made by the Supreme Court in *Priyadarshini Dental College and Hospital case* and in *Rajiv Memorial* case and added that refusal of permission, inter alia, ought not to be "for insignificant or technical violations."

(e): The MCI gives an opportunity to the applicant/college to rectify the deficiencies noticed during the inspection. The MCI thereafter causes compliance verification before making recommendation to the Central Government. In the cases where the MCI recommends disapproval, the Central Government also gives a reasonable opportunity of being heard to the such applicant/College before taking a decision.